

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 1 of 2021**  
**(Under section 61 of the Insolvency and Bankruptcy Code 2016)**  
**(Arising out of Order dated 18.01.2021 in CP(IB) No.599/7/HDB/2019**  
**passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench**

**In the matter of:**

**Lakshmi Narayan Sharma**  
**Promoter of Corporate Debtor**  
**R/o Flat No.61113, Sector B-8**  
**Vasant Kunj**  
**New Delhi 110 070**

**Appellant**

**V.**

- 1. Punjab National Bank** **Respondent No.1**  
**Large Corporate Branch**  
**Represented by its Deputy General Manager**  
**8-2-672, Sifi Chambers, Road No.1**  
**Banjara Hills, Hyderabad 500 034.**
- 2. Mr.T.S.N.Raja**  
**Interim Resolution Professional of Corporate Debtor**  
**No.16 (11-20-18),Shop cum Flat**  
**Huda Complex, Kothapet,**  
**Hyderabad 500 035.** **Respondent No.2**

**Present**

**For Appellant : Shri Rajasekara Rao, Sr Counsel**

**For Respondent No.1 : Shri T.Ravichandran, Advocate**

**For Respondent No.2 : Shri T.S.N.Raja, PCA**

**(Interim Resolution Professional)**

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**ORDER**

**(VIRTUAL MODE)**

Heard the Learned Counsels appearing for the Appellant/Respondents.

2. The Learned Counsel for the Appellant as well as the Learned Counsel for the First Respondent are required to submit 'Notes of submissions' along with citations which they reply upon, containing not more than 3 to 4 pages, of course exchanging the copy of the same within ten days from today. The said 'Notes of Submissions' of the parties through the Learned Counsels are required to be filed before the 'Office of the Registry' before 2<sup>nd</sup> March, 2021.
3. The 'Office of the Registry' is directed to List the matter on 25.3.2021.

***[Justice Venugopal M]  
Member (Judicial)***

***[Anant Bijay Singh]  
Member (Judicial)***

***23.02.2021  
HR***